

STATEMENT CORRECTING REPLY
TO USQ NO. 4305, DT. 5TH AUGUST,
92 RE; EDUCATED AND UNEDUCATED
UNEMPLOYED PERSONS.

[*English*]

SHRI BASUDEB ACHARIA (Bankura):
Why are they sitting quiet?

[*Translation*]

THE MINISTER OF STATE IN THE
MINISTRY OF PLANNING AND
PROGRAMME IMPLEMENTATION AND
MINISTER OF STATE IN THE MINISTRY
OF NON-CONVENTIONAL &
SOURCES (SHRISUKHRAM). In the answer
to part (d) of Unstarred Question No. 4305
answered on 5th August, 1992 the figure
"32.1 million" may be corrected as "22.1
million".

SHRI NITISH KUMAR: I know, you are
having throat problem and therefore you are
facing much difficulty in controlling and
conducting the proceedings of the House.
Well, the Hon. Prime Minister should come
here and make a statement. (*Interruptions*)

MR. SPEAKER: I rise to speak to help
you all, but I can't do it if you do not allow me
to speak.

[*English*]

This was due to an error in the calculation
of the net increase in employment between
1983 and 1987-88. The error came to notice
when the file was received back in the Division
concerned and the figures in the final reply
were verified. The delay is regretted. The
inconvenience caused to the Lok Sabha is
regretted.

SHRI BASUDEB ACHARIA: We want a
statement from the Government.

[*Translation*]

11.25 hrs.

*The Lok Sabha then adjourned till
fourteen of the clock*

*The Lok Sabha reassembled at Fourteen
of the Clock.*

[MR. SPEAKER *in the Chair*]

[*English*]

(*Interruptions*)

MR. SPEAKER: I have just come after
having a cup of tea, so please let me speak
as long as I am able to do so. You should
manifest your speechcraft and wisdom only
during your speech. I think, all the hon.
Members of the House share your sentiments
and that there are no two opinions about that.
We are contemplating how to do it. We would
like that the things should be done according
to your will. We are all members whether one
is a Speaker in the Government. Nothing will
be done that goes against the consensus.
Nothing can be done if every one rises to
speak at the same time.

MR. SPEAKER: Please take your seats.
No interruptions.

(*Interruptions*)

You should first decide whether you
would like the discussion to be held tomorrow
or you will wait for the response or a
statement on the part of the Government to
hold the discussion thereafter, you should
leave the rest of the things to me.

14.05 hrs

RE SITUATION IN AYODHYA

[*Translation*]

SHRI NITISH KUMAR (Barh): Why does
the Central Government decline to make a
statement?

SHRI MADAN LAL KHURANA (South
Delhi): We would like to submit that Shri
Vajpayee should be allowed to speak first.

(*Interruptions*)

MR. SPEAKER: Please all of you take your seats... If you are interested to speak you should wait for your turn..

[*English*]

SHRI TARIT BARAN TOPDAR (Barrackpore): We want to understand what is happening. I cannot understand what is happening,

MR. SPEAKER: I cannot entertain things like this. If you do not want I will retire. Then, you can go on speaking like this. I am trying to help you to discuss. Please sit down.

[*Translation*]

(*Interruptions*)

MR. SPEAKER: Will the leave if you all keep doing like this. The speech of the Members whom I did not allow to speak will not go on record.

SHRI ATAL BEHARI VAJPAPEE(Lucknow) : Mr. Speaker, Sir...

(*Interruptions*)

[*English*]

MR. SPEAKER: If you do not want I can easily go to the Chamber and I can adjourn the House. If you have to make your say I will allow you to make your say.

(*Interruptions*)

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, you have put forth two suggestion when we reassembled here after the adjournment of the House. I think that both the suggestions are acceptable to us. We do not want to refrain ourselves from any discussion on Ayodhya. Rather, we want that there must be a discussion on it but what should be the nature of the discussion. There are two options to hold the discussion. The first is the Government should first make a statement and then discussion should follow

thereon; the second is let there be a discussion first and then in response to that the Government will have to make a reply. My submission is, however, that whatever happened today in the morning. (*Interruptions*)... I do not have any complaint against the Members who are sitting on my left; they are doing their duty. Indeed my complaint is against the members of the Congress party because this is the party that enjoys the majority in the House and this is the party that holds the power. It is really something very strange that a party which enjoys majority wants suspension of the Question Hour. There is a prescribed procedure to get the Question Hour suspended. (*Interruptions*)

SHRI MUKUL BALKRISHNA WASNIK (Buldana): He is speaking irrelevant things. (*Interruptions*)

MR. SPEAKER: Mr. Vajpayee, neither he nor anyone else sought suspension of the Question Hour.

(*Interruptions*)

[*English*]

MR. SPEAKER: Please sit down. I have spoken for you and you do not have to get up.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: You have made my job all the more easier. If he rose to plead for the suspension of the Question Hour, well, then I could have understood his point. (*Interruptions*)

MR. SPEAKER: He did not make any such submission, nor anybody else made it.

SHRI ATAL BIHARI VAJPAYEE: Why did he rise then?

(*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): I told it two days ago when Shri Advaniji was sitting here. It was the point

of giving an assurance and I again repeat that you please give an assurance. (Interruptions)

MR. SPEAKER: There should not be a cross discussion like this.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: If the Members of the Congress stood up to raise the issue of Ayodhya.. (Interruptions)

SHRI RAJESH PILOT: It was not the issue of Ayodhya, it was the matter pertaining to the statement made by the leader of the opposition, it was the matter of giving an assurance by a responsible person..(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: If the Members want to make an issue regarding the statement made by the leader of the opposition with regard to Ayodhya, then there could be a proper way of doing that. That issue could be raised after the Question Hour. If the Government was ready for discussion then that could be held even earlier and it can be held even now.

SHRI RAJESH PILOT: It is not the matter of discussion. We were interested only to know your intention. On then one hand you claim that you have full regard for the court of justice but on the other hand you are not ready to abide by the orders of the Court. Ultimately, what is your intention?

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir you will first have to listen to me. We will not tolerate the way the things are being taken (Interruptions)

MR. SPEAKER: The proceedings of the House cannot be run in such a situation. They are not allowing me to speak. (Interruptions) I have completed 30 years in the Parliament.

SHRI VILAS MUTTEMWAR (Chimur): So, what? Things will not go like this. (Interruptions)

SHRI ATAL BIHARI VAJPAYEE; But you cannot shout my mouth.

(Interruptions)

MR. SPEAKER: I am also saying to the Members of the ruling party that Shri Vajpayee has not made any such point in his speech that may provoke anybody. If you want to speak something in reply to it, I will give you a chance but don't interrupt him.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, if, Congress Party does not express regret over the behavior of its Members, we will also decide upon our course of action in this regard. This can not be allowed. (Interruptions)

MR. SPEAKER: You please sit down.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: I you want to discuss Ayodhya issue without our participation, you are free to do that. Do you think that the discussion will be meaningful? If so, go ahead. Ayodhya issue will only be solved with mutual trust and through discussions.

Mr. Speaker, Sir, this time also efforts are being made to find a solution through negotiations.

SHRI BASUDEB ACHARIA:(Bankura): How?

SHRI ATAL BIHARI VAJPAYEE: And in this way you had rightly said in the morning.(Interruptions) You had rightly said that let the negotiation take place and wherever is being published in the newspapers

SHRI BASUDEB ACHARIA: The Government should tell us as to what negotiations are going on. (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: In this manner discussion cannot be held. If you don't allow the discussion to take place, then we will also interrupt you at every point and

don't forget that our number is greater. *(Interruptions)*

SHRI BASHDEB ACHARIA: Then you should contradict your own statement. *(Interruptions)*

MR. SPEAKER: Mr. Topur, you please sit down.

(Interruptions)

MR. SPEAKER: Look, you are a good orator.

(Interruptions)

SHRI TARIT BARAN TOPDAR: If you seek their suggestions first this will be the result. *(Interruptions)*

[English]

MR. SPEAKER: Mr. Topdar, you are behaving properly; every time I have been seeing that.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): If you interrupt, it will happen.

MR. SPEAKER: Khurana ji, if you have to speak then I shall go to my chamber.

(Interruptions)

MR. SPEAKER: You are a good orator and you have good vocabulary and arguments that we are eager to listen. You should say all that one by one. If all of you speak together, we would be in loss because we would not be able to hear your points.

(Interruptions)

SHRI ANIL BASU (Arambagh): Mr. Speaker, Sir, they are threatening. *(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, you know that I do not give

threat to anybody. It is not my nature to threaten anybody, but when a Minister interrupts me, tries to prevent me from speaking. *(Interruptions)* Mr. Speaker, Sir, we have come here to discuss issues. It is a platform for resolving the issues through discussion. *(Interruptions)*

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, send all of them to participate in *Kar-seva* *(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, my colleague wants that we should participate in *Kar seva* and they themselves want to be here in the service of the Government. We do not want to give them this chance.

MR. SPEAKER: We all should serve the nation together.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, you had rightly observed that if we continue to hold discussion on the basis of reports published in the newspapers then that will not help us to reach any conclusion.

Today, I have gone through the newspapers. Do you want me to make reference to them?

MR. SPEAKER: No, No.

SHRI ATAL BIHARI VAJPAYEE: I had told the hon. Prime Minister and would also like to tell my friends of the Congress Party that news of both sides are being published in the newspapers. You are taking only negative aspect. Some news are good also. Some news console us that the issue can be resolved through negotiations and there will not be any confrontation.

The statement made by Advani ji about the nature and place of *Kar seva* has also been published. It will be decided on 4th December.

SHRI SOMNATH CHATTERJEE (Bolpur): There is one line. Please read next you line.

SHRI ATAL BIHARI VAJPAYEE: Now

he is not reading the first line. He is reading the second line. (*Interruptions*)

In the same newspaper, it has also been published that Shri Vinaly Katiyar, a Member of our party, about whom it was said that he is not bound by any court order, has stated in Lucknow that *Kar-seva* will take place but courts order will not be violated.

Mr. Speaker, Sir, it has also been published that the *Kar-seva* will be started at some place outside the disputed area of land which is yet to be settled by the Court. This proposal is also being discussed in Ayodhya and you have not gone through that. (*Interruptions*) I would like to say that we are ready to discuss Ayodhya issue. We are still in favour of resolving the issue through negotiations but some of our colleagues might be appreciating the policy of confrontation on this occasion. They may like that the Government of Uttar Pradesh be dismissed and the Central Government should also fall. But our party is interested in the construction of the temple and not in confrontation. If the Government is for the policy of confrontation we are ready to confront it. (*Interruptions*)

[*English*]

SHRI ANIL BASU (Arambagh): Sir, this is on open threat.

(*Interruptions*) They are speaking in two voices. (*Interruptions*)

[*Translation*]

SHRI NITISH KUMAR: (Barh): Mr. Speaker, Sir, you should decide it. (*Interruptions*) Is this House their estate. (*Interruptions*)

SHRI ANNA JOSHI (Pune): One way traffic would not be allowed. (*Interruptions*)

MR. SPEAKER: You please sit down.

(*Interruptions*)

SHRI VISHWANATH PARATAP SINGH (Fatehpur): Mr. Speaker, Sir, at

present I would like to concentrate only on one point and would not like to go into full-fledged debate. Keeping in view the feelings of all Members you suddenly became ready to hold dissuasions on this issue. The question is whether the Government would make a statement before the discussion or after that. I urge that it is better if the Government makes a statement prior to it. There are several reasons for it. Several things are being discussed in the debate, and various interpretations being made of the newspaper reports and some new information is being received. If I go into the details then you will say that I have started a discussion. I believe that the Government should make a statement in this regard at first and then we will make our comments on it. We have come to know a few things, but we do not know whether these are correct or incorrect; the government alone knows better their authenticity. So whatever statement would be made by the Government, the discussion will be held on it and then only the discussion can be meaningful and it can provide a solid ground for a constructive discussion.

Apart from all this the Government should have made a statement in this regard after the meeting of the N.I.C., but the Government has not come forward in the House with authenticity and a complete background of this issue. This is the privilege of the House that the issue, which has become a talk of the town, and which causes anxiety should be discussed in the House. It is therefore, necessary that the Government should discharge its responsibility. This is an elected Government. The Government is answerable to this House and to the public. So, it can not go scot free by making a statement at the eleventh hour. It is also not proper that the Government remains a silent spectator and the colleagues continue to go on for *Kar Seva*. We are still engaged in the fruitless discussion. Now you cannot go on like that. You can not keep mum like this. You will have to assess the situation there. We are worried about it and we want information about it. If not 15 days then at least 10 days have passed when an order was passed by the High Court. At that time the Executive kept silent like this and the House was helpless.

The date is approaching and no assurance is being given to us. It raises doubts in our minds. It is very strange that the very basis of our democracy is of judiciary and the Executive is going on sitting helpless and mum. It is not a healthy tradition. When we think of all these things, we are worried. We have authorised you in the meeting of NIC. We have not supported the Government rather we have supported the Constitution and the judgment of the court. If you stand by it, we will support you firmly. If you change your stand, we will oppose you. Therefore you can not withdraw. We would like to ask you a question. Despite our massive support to the Government why everyone is worried? I will not go into its detail because you will say that the discussion on it had already taken place. When we are extending our outright support to you on this issue then why are we passing through this stage? Tell us, where has your strength gone? The opposition has a right to know all these things. You must inform us in detail about the incidents that took place. Please make it clear as to how the orders of the court would be honored and in case the orders are violated, how you will protect the provisions of the Constitution because it is your moral duty to protect the Constitution. You sought our support in the meeting of N.I.C. If you do not want our support, you must make it clear that you don't want our support but if you want our support, you will have to reply our queries. It is your duty.

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker Sir, yesterday I wanted to raise this question but I believe anticipating that a statement would come from the Government, you were good enough to ask me not to raise it and I did not raise it. Sir, we were naturally very agitated and we are still very agitated.

MR. SPEAKER: I openly thank for the stand you took yesterday.

SHRI SOMNATH CHATTERJEE: But I do not want to say something which will only aggravate the situation. We are trying to find out a solution. That is why, we patiently waited and I at least waited for Mr. Vajpayee's

statement. Not a single sentence of the statement which has appeared in the papers has been denied or disputed by him. He has selected or chosen one or two sentence for the statement which has come up. The most troublesome observations have not been disputed. Therefore, we can proceed on the basis that as Vajpayeeji is not in a position to contradict that, those things have been said by the leader of the Opposition who is also to uphold the Constitution of India and maintain the unity and integrity of the country. (Interruptions) Vajpayeeji referred to *Kar Seva* and *Sarkar Seva*. Your *Kar Seva* is for dividing the country on communal lines. (Interruptions)

SEVERAL HON. MEMBERS:
No. (Interruptions)

SHRI SOMNATH CHATTERJEE: And be said that we are doing *Sarkar Seva* .. (Interruptions) .. I did not disturb your leader. (Interruptions) Sir, to us, *Sarkar* is the Constitution of India and if supporting or upholding the Constitution of India is a crime, then we have committed a crime, otherwise not. Sir, today the country is sitting on a powder keg. The situation is most explosive. When attempts are being made to solve this problem by negotiations and settle it by negotiations, suddenly we found that one of the negotiating parties, viz, the VHP came out with a unilateral declaration, selecting the date of 6 December, I do not know why this date has been selected. I do not know under which almanac this auspicious date has been selected. It is for them to say as I do not believe in any almanac. Suddenly 6th of December was fixed as the date. Now we are only four days away from 6th of December. There are three days in between. And we find that in spite of the court's definite orders, elaborate arrangements have been made by a political party which is represented here as the largest opposition party..

SHRI RAM NAIK (Bombay North): Sir, has the debate started?

SHRI SOMNATH CHATTERJEE: I am only referring to certain most disquieting

Arrangements are being made by a political party in an organised manner to accumulate people. When the directive of the Supreme Court is only to sing Kirtans, why do they need on lakh of people to sing Kritans? I am sure God will be disturbed(*Interruptions*) Now, I had referred to a statement which has not been diaputed. Therefore, I can refer to it. The leader of the opposition has accused that the judiciary has been pressurised..(*Interruptions*)

MR. SPEAKER: Somnathji, at this point of time, we are on the point whether we should discuss it or await the Government's statement.

SHRI SOMNATH CHATTERJEE: I am coming to it. I am coming to the point as to why we should discuss it. It is because of the statements that are coming out. The leader of the opposition has stated that *Kar seva* does not mean bhajan and kirtans. He has said that they would be performing *Kara seva* with shovels and bricks on 2.77 acres of land.(*Interruptions*)

SHRI RAM NAIK: My point of order is whether a Member and that too the leader of the opposition can be criticised in the House in his absence just on the basis of newspaper reports, without confirming the same(*Interruptions*)

SHRI SOMNATH CHATTERJEE: When Shri Vajpayee referred to Shri Vinay Katiyar's statement and to Shri Advan's statement, they have not objected! any any, I did not criticise. I have only read out.(*Interruptions*)

SHRI RAM NAIK: Has my point of order been overruled Sir?

MR. SPEAKER: You know the ruling! Do you want the ruling?

SHRI SOMNATH CHATTERJEE: It has been said that they would take mortar and bricks for the purpose of construction. In these circumstances, we would like to know

the Government's reaction. There was a commitment by the Minister of Parliamentary Affairs that the Government would come out with a statement from the Home Minister. The Home Minister is here. We would like to know what they are going to do to enforce the court's order which is categorical and which has again been repeated by the Supreme Court. what is your reaction? How do you propose to see that the security of the structure is maintained at all costs and this country is saved from a holocaust? Will it depend on the good wishes of a political party or their cohorts like VHP and the Bajrang Dal who are openly threatening or violating the court's order? We do not know how many Ministers 20 to 60- are sitting there. We do not want 60 Mauni Babas here! We want to hear the Government. I wonder whether they have lost the power to think too! They have already lost the power to act. They are unable to take any action and now they seem to have lost the power to think even. This House is the highest and biggest forum in this country, Yet, we are not able to know what the Governments is doing. We are not discussing and nobody saying anything. After three days, a serious situation may occur, People are being brought in an organised manner. Even Vajpayeeji has to start another farewell ceremony from haipur. When the court has stated that except Kirtans, nothing else should be allowed, I thought they would have asked the people to disperse. Now only for 'Kristen' they are bringing in people, with open threat by the Leader of the Opposition of violating the court's order. I want the Government; I demand from the Government...(*Interruptions*)

SHRI RAM NAIK: I want a ruling, Sir.

MR. SPEAKER: I am giving a ruling now.

There are two parts of my ruling; one part relates to the procedure which is to be followed and the other part relates to the points which we are discussing now. As far as first part is concerned, if the Member of the House is criticised and if it is a defamatory statement, then he should be informed about it first and then it may be raised. If it is not a

defamatory statement then he can come here and explain the position himself or through anyone else.

As far as the points which we are discussing, at this point of time we are trying to decide whether we should discuss it first and then the Government should reply or Government should make a statement first and then you should discuss it. I would request Somnath ji only to restrict to that point.

SHRI SOMNATH CHATTERJEE: I am on the last point, Sir. There can be a meaningful, discussion only of the Government comes out with a statement, otherwise we shall be stating our respective positions without knowing the Government's mind in this regard. Therefore, Sir, I demand that this Government must come out with a statement immediately. And, Sir, when the situation is such that the whole unity and integrity of our country is stake, we would have expected the Prime Minister to be here and take the House in the confidence or at least assure the people of the country through this House that unity and integrity will be maintained at all cost and the Central Government will do its duty. We would like to know how is the NIC resolution going to be implemented.

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): Mr. Speaker, Sir, everyone in this country wants settlement through negotiation, but there are certain people who say that they want settlement through negotiations but they are not honest about it. My respected leader, Vajpayee ji said now, "Charcha Se bat Ho Sakti Hai", but let me ask him, who broke negotiation. First of all we should understand that it is the declaration of 'Kar Seva' that led to break down of negotiation.

MR. SPEAKER: Mr. Sait, you please hear me first. Why do you take interest in talking to each other? If you talk through me it will be more useful. At this point of time, I am repeating it, let us know whether you want a discussion and then reply or the statement first and then discussion. No other

point may please be discussed.

SHRI EBRAHIM SULAIMAN SAIT: I am coming to that point.

MR. SPEAKER: Pleas, no other point, otherwise they will ask for the time.

SHRI EBRAHIM SULAIMAN SAIT: Sir, I am coming to that point. When VHP declared *Kar Seva*, it led to breakdown of negotiations; when the Mahatma Sangh declared that *Kar Seva* will start on 6th, it led to break of negotiations. *(Interruptions)*

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, if a question is put before me then I will have to answer it. Sulaminji has asked me a question. He is raising a question and I want to reply it.

(Interruptions)

[English]

MR. SPEAKER: Vajpee ji, you have always been helping us. Exactly for this reason the Government is very circumspect on discussion. It is not that the Government does not want discussion but if the discussion goes haywire and if you discuss anything which is the uppermost in your mind; if you discuss the points which are really not relevant, if the situation gets aggravated and if the situation goes haywire then all of us would not have done the service. This exactly why we shall have to be circumspect in discussing and if we discuss, we should discuss the points which will really help us. There is no point in just making speeches. There is no point in getting the things reported in newspaper. The point is that all of us, as very responsible citizens and representatives of people help in solving the problem and not aggravating it.

SHRI EBRAHIM SULAIMAN SAIT: It was at this stage when the negotiations broke. *(Interruptions)*

(Interruptions)

SHRI EBRAHIM SULAIMAN SAIT: The Supreme Court came into picture and the

face saving for the BJP Government was that they said there will be only a symbolic Kar Seva.(*Interruptions*)

The intentions are out. Here Advanji says that they are going to construct a Mandir; that means they are going to discover the directive of the Supreme Court. It is very clear.

MR. SPEAKER: But this is not the time when you are required to say all these points.

SHRIEBRAHIMSULAIMAN SAIT: Now it is for the Government to decide. A crisis is developing. Kar Sevaks are arriving. Advanji is in Rath Yatra. Jshiji is also on a Rath Yatra. They want lakhs of people to come. Therefore, a crisis is developing. There is going to be a clash between the Centre and the State

Therefore, the Centre must take the responsibility and dismiss the BJP Government. That is the only one solution. Then you take into consideration those suggestions and see that the matter is settled.(*Interruptions*)

MR. SPEAKER: You help the Centre to take a decision

(*Interruptions*)

SHRIEBRAHIMSULAIMAN SAIT: You see that the mosque is saved. Discussion should be there. The Government should come forward with a statement what they are going to do to meet the crisis and how they are going to save the country from anarchy and bloodshed. (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): In order to cut discussion short, in fact, I do not propose to enter into any kind of controversy or reply to all the points which have been made. I propose to make a statement tomorrow and thereafter you can have a discussion; and in my reply again, I will clarify what the Government wants to do.

MR. SPEAKER: Very good.

SHRIMATI GEETA MUKHERJEE (Panskura): I want to speak.

MR. SPEAKER: I am not going to give you permission. Tomorrow you can speak. Please understand because tomorrow we will decide.

(*Interruptions*)

SHRIMATI GEETA MUKHERJEE: Very serious information is coming to our office. Unless these are taken into consideration very seriously.....(*Interruptions*)

MR. SPEAKER: If I allow you, then I have to allow others also. I will allow you tomorrow.

[*Translation*]

SHRI NITISH KUMAR: Mr. Speaker Sir, the hon. Minister should give the statement today, in itself. It will make your position convenient.(*Interruptions*)

MR. SPEAKER: No, I do not want any convenience. I do not want your help.(*Interruptions*)

SHRI NITISH KUMAR: The hon. Minister should make the statement today..(*Interruptions*)

[*English*]

MR. SPEAKER: You want to have the pleasure of just speaking. Mr. Basudeb Acharia, please sit down. Mr. Sontosh Mohan Dev, please take pity on my throat. Now please sit down. I understand the rules, you don't have to get up now and then.

I would like to thank the hon. Members for cooperating. I appreciate the stand taken by the Government that they are going to make a statement. I would like to say that the Government may give information on what has happened in NIC, what has happened before the court and on all relevant points which they think can be brought to the notice of the House in a manner which will solve the

problem.

I would request all other hon. Members at whose heart the national interest is very uppermost to make a statement in such a fashion as please to solve the problem, which you always have been doing; and nobody doubts it. You may express your views and again, I would like to say that don't speak only for the sake of speaking.

(Interruptions)

MR. SPEAKER: I will just see to it. I will consult you and fix the time; I cannot fix the time like this. I will have to look into it.

(Interruptions)

MR. SPEAKER: You don't show your wisdom while arguing a case. How do you show your wisdom like this? I shall have to consult the papers before fixing the time. I cannot reply to all of your points like this. You please sit down.

(Interruptions)

MR. SPEAKER: I will consult all of you. I will consult you also. I will consult Mr. Somnath Chatterjee and you also.

14.44 hrs _____

PAPERS LAID ON THE TABLE

Report of the Comptroller and Auditor General of India, Union Government (No-18 of 1991) (commercial) - Oil and Natural Gas Commission for 1991.

[English]

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARNAD): I beg to lay the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 18 of 1991) (commercial) - Oil and Natural Gas Commission - Inventory Control under article 151 (1) of the Constitution.

[Placed in Library . See No. LT-28 03/92]

Audited Accounts and Review on the working and Annual Report of the Institute of Applied Manpower Research, New Delhi for 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGYSOURCE (SHRI SUKH RAM): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied manpower Research, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1991-92.

[Placed in Library . See No. LT-28 04/92]

1445 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Notification under Representation of the People Act 1950

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Registration of Electors (Amendment) Rules, 1992 (Hindi and English versions) Published in Notification No. S.O. 537 (E) in Gazette of India dated the 22nd July, 1992 under subsection (3) of section 28 of the Representation of the People Act, 1950